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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Contempt Petition No. 101/2002 In  
Original Application No. 2440/2000

New Delhi, this the 19th day of April, 2002

HON'BLE MR. V.K. MAJOTRA, MEMBER (A)  
HON'BLE MR. SHANKER RAJU, MEMBER (JUDL)

Shri Paldan,  
Addl. Dy. Commissioner of Police,  
Security, Vinay Marg,  
New Delhi.

-Applicant  
(By Advocate: Shri S.K. Gupta, proxy for  
Shri S.K. Sinha)

Versus

1. Shri Kamal Pandey,  
Union of India,  
Through the Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Shri Vijay Kapoor  
Government of NCT of Delhi  
Through the Administrator/  
Lt. Governor, Raj Niwas,  
New Delhi
3. Shri Ajay Raj Sharma,  
Commissioner of Police,  
Delhi Police, PHQ, ITO, New Delhi.
4. Shri B.P. Mishra  
Secretary,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi.

-Respondents

(By Advocate: Shri P.P. Ralhan proxy for  
Shri J.B. Mudgil, for R 1 to 3  
Shri Rajeev Sharma, proxy for  
Shri M.M. Sudan, for R-4)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Respondent No. 1 has filed reply to the contempt petition enclosing Annexure R-1 dated 1.4.2002 issued in compliance of CAT's order dated 28.3.2001 in OA-2440/2001 granting proforma promotion to Shri Paldan basis w.e.f. 28.6.1996, the date on which the officer immediately junior to him was promoted to the said grade on ad hoc basis. It is also stated in that order that Shri Paldan shall be entitled to all consequential

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benefits including refixation of his pay from 28.6.1996 to 30.7.1997 on a notional basis and from 31.7.1997 on actual basis. We find that the concerned order of this court has been complied with by the respondents. In this view of the matter, the C.P. is dismissed and notices to respondents are discharged.

2. We have noted that notice under contempt of courts Act was issued by the Registry to Respondents 1,3 & 4. Notice was not issued to respondent No.2 and it was wrongly issued to respondent No.4 Shri B.P. Mishra, Secretary, UPSC. Explanation of the concerned official be called and necessary action taken against him.

S. Raju

(Shanker Raju)  
Member (J)

V.K. Majotra

(V.K. Majotra)  
Member (A)

cc.